

ITEM NO.8

COURT NO.17

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No.254587/2023, I.A. No.254591/2023 and I.A. No.254595/2023 in
Petition(s) for Special Leave to Appeal (C) No.3846/2019

[Arising out of impugned final judgment and order dated 02-07-2018
in RPD No.281/2009 passed by the High Court of Judicature at
Allahabad, Lucknow Bench]

NAGAR NIGAM LUCKNOW

Petitioner(s)

VERSUS

PREM KUMAR (DEAD) THR. LR. & ANR.

Respondent(s)

(I.A. No.254587/2023-Application for substitution, I.A.
No.254595/2023-Application for setting aside abatement, I.A.
No.254591/2023-Application for condonation of delay in setting
aside abatement, IA No. 97857/2022 - CLARIFICATION/DIRECTION and
IA No. 9457/2019 - CONDONATION OF DELAY IN FILING)

Date : 17-12-2024 The matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) Ms. Aishwarya Bhati, A.S.G.
Mr. Mukesh Verma, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Kamal Kumar Pandey, Adv.
Mr. Yash Pal Dhingra, AOR

For Respondent(s) Mr. Rohit Kumar Singh, AOR
Ms. Rajlakshmi Singh, Adv.
Ms. Vidushi Srivastava, Adv.
Mr. Pritesh Patni, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing the application for setting aside abatement is

condoned. Abatement is set aside.

Application for substitution to bring on record the legal representatives of deceased respondent no.1.1 is allowed.

Amended memo of parties be filed within four weeks.

Mr. Rohit Kumar Singh, Advocate has entered appearance on behalf of the legal representatives of deceased respondent no.1.1 and is granted one week's time to file vakalatnama on their behalf.

List the matter on 21.01.2025.

(SAPNA BISHT)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)